

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *51**

TO BE ANSWERED ON THE 25TH JUNE, 2019/ ASHADHA 4, 1941 (SAKA)

DELIMITATION IN J&K

***51. SHRI ASADUDDIN OWAISI:
SHRI AJAY MISRA TENI:**

Will the Minister of HOME AFFAIRS Will the be pleased to state:

(a) whether Jammu and Kashmir (J&K) had not been included in the delimitation exercise undertaken in the country;

(b) if so, whether the Government is considering to undertake delimitation exercise in Jammu and Kashmir with a view to remove regional imbalance in the State;

(c) if so, the details thereof along with the time by which the work related to constitution of Delimitation Commission is likely to be completed;

(d) the details of the present voting population in Jammu and Kashmir separately; and

(e) whether the Government is considering to hold election in the State only after delimitation, if so, the reasons therefor and the time by which a people's representative Government is likely to be established in Jammu and Kashmir?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO.
*51 FOR 25.06.2019**

(a) to (c): The State of Jammu and Kashmir was not included within the purview of the Delimitation Act 2002 as article 170 of the Constitution of India that deals with delimitation of constituencies for State Legislative Assemblies has not been extended to Jammu and Kashmir. Delimitation of Legislative Assembly Constituencies in the State of Jammu and Kashmir is carried out under sections 47 and 141 of the Constitution of Jammu and Kashmir.

(d): At present, there are 37,33,111 voters in Jammu Division, 40,10,971 voters in Kashmir Division and 1,79,147 voters in Ladakh Division.

(e): Election Commission of India has not yet fixed the dates for holding of Assembly Elections in Jammu and Kashmir.
